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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

G.C.P.No.425/93 in
O.A.No.280/88

New Delhi, this the 5th day of January, 1994.

Hon'ble Mr Justice S.K.Dhaon, Vice Chairman.

Hon'ble Mr B.N.Dhoundiyal, Member(A).

Shri V.N.Ahuja,
ex-Chief Estimator, D.O.E.,
H.Qrs. Office, Northern Railway,
Baroda House, New Delhi. Petitioner
(by Shri V.P.Kohli, Advocate).

vs.

Shri Ajit Chandra,
FA & Chief Accounts Officer,
Northern Railway,
Baroda House,
New Delhi. Respondent.

(by Shri R.L.Dhawan, Advocate).

O R D E R (ORAL)

Per S.K.Dhaon, Vice Chairman

By a common judgment dated 20.11.1992, this
Tribunal disposed of a bunch of O.As. One of the
cases disposed of was O.A.No.280/88. In this
O.A., the present petitioner was the sole petitioner.

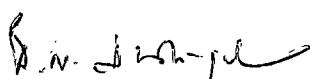
2. A counter has been filed on behalf of
the respondent, annexing thereto the communication
of the Headquarter Office, issued on behalf of
the General Manager(P) sometimes in December, 1993
stating therein that the respondent had taken a
decision to comply with the directions of this
Tribunal in the case of the petitioner with the
rider that such decision shall be subject to the
decision of the Supreme Court in Sharan's case.

3. The learned counsel for the petitioner states at the Bar that a Special Leave Petition has been filed by the respondents against the said judgment dated 20.11.1992, even in the case of the petitioner. We make it clear that if such a S.L.P. has been filed, the compliance of the directions of the Tribunal, by the respondents, shall be subject to the decision of the Supreme Court in the S.L.P. filed against the petitioner. We also make it clear that if no S.L.P. has been preferred against the petitioner, the compliance shall be subject to the decision of the Sharan's case.

4. The afore-mentioned communication of the General Manager(P) does not disclose that necessary payments have been made to the petitioner. The learned counsel for the petitioner states that necessary directions may be issued now to the respondent to make the payment to the petitioner within a specified period. We consider this request reasonable. The respondent shall pay the amount due to the petitioner within a period of three months from today. We make it clear that if the payment is not made within the specified time, Shri A.Bhattacharya FA & CAO, Northern Railway, New Delhi shall be personally responsible for answering this Court.

7. With these directions, the contempt petition is disposed of. The notice issued to the original respondent is discharged.

8. There will be no order as to costs.


(B.N.Dhondiyal)

/sds/

Member(A)


(S.K.Dhaon)

Vice Chairman